## THE CONSTITUTION (THIRTY-SEVENTH AMENDMENT) BILL, 1975

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Sir, Arunachal Pradesh became a Union Territory on 21st January, 1972, by virtue ot the North-Eastern Areas Reorganisation Act, 1971. Prior to this, the area, as you all know, was known as the North East Frontier Agency (NEFA). Sir, it has an area of about 83,000 and odd square kilometers and a population of 4.68 lakhs with about U0 per cent tribal population. It is a very picturesque territory with many nigh and low mountains and rivers and with good people, peace-loving pecple, with colourful dresses etc., and in fact, Sir, there are five districts in the area. All the five districts derive their name from the rivers flowing in those areas.

SHRI BHUPESH GUPTA: What are the names?

SHRI K. BRAHMANANDA REDDY: There are five districts, as I said. I have got these names. In any case I had been to three districts myself and I have seen the people, mixed with them, addressed meetings...

SHRI SUBRAMANIAN SWAMY: You are not mixing with the Andhra Pradesh people, I hope.

SHRI K. BRAHMANANDA REDDY: It is lovelier than Andhra Pradesh, I hope.

It is an area lovelier than Andhra Pradesh. Now, Sir, they have got 20 major tribes living there, and of course with sub-tribes also, about 70 of them.

But. even prior to becoming a Union Territory, they had their own democratic system of running their administration. In fact, there use to be the Tribal Councils and then In October, 1967 the North East Frontier Agency Panchayat Raj Regulation, 1967 was promulgated under which an Anchal Samithi was constituted for each block, a Zilla Parishad for each district and an Agency Council for the area as a whole. Now members of the Anchal Samithi were elected by the village authorities, those of Zilla Parishads by members of Anchal Samithis and of the Agency Council by members of Zilla Parishads. Now. we have an administration there with а Chief Commissioner and two Members of Parliament, 5 Vice-Presidents of Zilla Parishad and 15 elected representatives and three nominated iri-ends. Out of these, there are 5 Councillors to advise the Administration, who are in charge of different subjects of administration in the running of the entire area, in the day-to-day administration. Aud the Pradesh Council also advises the Administrator on the entire gamut of the day-to-day administration of the area. In fact, there is an Advisory Committee also. Sir, in the Union Home Ministry here. We hold periodical meetings. The five Councillors and two Members of Parliament, apart from other officers, come here and we discuss several subjects relating to the area.

But, Sir, I wish to submit to the House that in the post-Independence period, a considerable progress, if I may say so, has been made in several directions in this area. For instance, in 1947, there was only one matriculate amongst the tribals while the area can now boast of as many as 1440 graduates, 5.906 matriculates and about 33,000 pupils at various stages in high schools. And apart from these institutions run by Government', there are the Ramakrishna Mission schools, both for boys and girls, which are running very well. In fact, I have been quite impressed by the way in which education is given by these Mission schools.

Even in regard to communications, while at one time there were hardly 250 kms. of mot'orable roads, you have over 3,000 kms. of motorable and semi motorable roads. And even in agriculture they have done quite impressively and in fact in health also, they are fast improving. In fact, as I havo mentioned in the other House, what the entire India hopes to achieve by the end of the Fifth Plan, they have already achieved, in the sense that there is one bed per thousaud population in that area. I need not take you into the field of development work. In fact, I may say that in the Fourth Plan the allocation was about Rs. 18 crores and the implementation was very good-in fact they exceeded the allocation of Rs. 18 crores by a few crores. That has induced the Central Government to have a bigger Plan outlay for them. We are proposing Rs. 63 crores in the Fifth Plan for Arunachal Pradesh.

Now, Sir, the demand for a Legislative Assembly and a responsible Council of Ministers has been there for quite some time, and in view of the fact that they have gone through this process, and in view also of the fact they they are used custon- arily to a democratic type of administration, it has enthused the Central Government also to think of agreeing to their growing desire for a Constitutional arrangement in the area, viz., a Legislative Assembly and a Council of Ministers. I had been there as I have just mentioned and I had a talk with the Counsellors themselves. I had a talk with the various groups of people. In fact, a Member of the Lok Sabha, Mr. Basumatari, led a delegation-He has gone there and expressed a desire that the sooner we take steps to further constitutionalise the administration of the territory by bringing in a Legislative Assembly and a Council of Ministers, the better it will be. The purpose of this Bill is only to amend clause (1) of article 239A. i.e., to include Arunachal Pradesh along with Mizoram, etc. Secondly, there are two nrovisos to article 240 of the Constitution. To these provisos the words "Arunachal Pradesh" are to be added. This, in short, is the Bill. I am assuming that this Bill will receive the unanimous support of this House as it-has practically received such a support in the Lok Sabha. It is true that the Government of India will have to keep a watch and see that no exploiters enters that area and disturb the peace of that area. We have also to keep a watch on the development works and see how they are progressing. We should further advise them and guide them properly so that it develops faster. It is our wish and ambition to see that those people comt up in the material sense.

Thank you, Sir.

The question was proposed.

SHRI S. P. GOSWAMI (Assam) r Mr. Deputy Chairman, Sir, I wholeheartedly welcome this Bill. Not only I but we the people of Assam are interlinked with Arunachal Pradesh culturally and economically. As a matter of fact, the whole of the North Eastern regioni viz., Arunachal, Naga-land, Assam, Meghalaya, Manipur and Tripura deserve first priority for development. I recall that just after independence in 1948 I was deputed by the Assam Pradesh Congress Committee, with the approval of our late Chief Minister, Shri Gopinath Bardolai. Then he was called the Prime Minister of Assam. If was a thrilling experience for me to meet those people after independence. The British imperialists kept them isolated. Some British officers were kept there and these areas were kept excluded. It was for the first time after independence in 1947 the Constituent Assembly set up a Committee under the Chairmanship of the late Shri Gopinath Bardolai known as the Bardolai Commitiee. which went to all these areas and they recommended some reforms. Today under the leadership of our beloved Prime Minister. Shrimati Indira Gandhi, the backward areas of India have got topmost priority. She understands very well the tribal problems and it is during her time all these tribal problems are getting solved. Arunachal Pradesh is gradually

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[Shri S. P. Goswami] developing, as our Home Minister, has said. After independencu a lot of development has taken, place. During the British days some British officers were there with an army and sometimes there was an expeditionary army. They wrote some anthropological books. No doubt we get a lot of information from that, but their outlook was entirely different. They wanted to keep these people as specimens in a museum of an authropolo-gical race. Today a great national integration has taken place uuder our leadership and this intergation should not be taken' as assimilation. Assimilation is different and national integration is different. These people will have to be allowed to develop with their own' talent and genius. As rightly said by the Home Minister, the demand came from these people. They wanted a Legislative Assembly; they wanted a responsible Ministry. So I welcome the introduction of this Bill. This demand has been there for the last two or three years. After independence, these young boys and girls have developed; they are educated, they are graduates.

When I visited in 1948 a village called Balak, I went there first as a messenger of our Congress with the approval of the late Shri Gopinsth Bardolai. I still remember Diying Iring. He was a school boy. Later he was Deputy Minister. Today he would have been most happy to see that his area has developed, If he had been living, he would be leading the responsible Government there

Sir, I want that the Central Government, when they recruit officers, should very carefully select them. The officers who go there should have the right understanding of those people; they must have sympathy for them. And they should not go there to impose or install their own kith and kin or any outsider, because these people are very sensitive. If those officers bring their own kith and kin and install them, there will be a lot of suspicion. They did not come in contact

[RAJYA SABHA]

with the plains people. Previously, there were some commercial transactions and Assamese was the lingua franca. Most of the businessmen were after profit. During tile Chinese aggression, these people came down to the plains and for the first time they knew of the prosperity of the Assamese people. I rememoer-mv friend, Mr. Dev Kant Barooah, who is now the President of the Indian National Congress was there during the Chinese aggression. I was the District Congress President. I know how he tried and arranged to receive them. For the first time, they saw the Assamese people. A lot of misunderstanding was created also. When Arunachal Pradesh was created I was very happy. Today also I am most happy that responsible Government has come to them. We do not' want that all these areas should be under Assam. This whole area is divided. But the North Eastern Zonal Council was constituted by the Indian Government so that mutual understanding and mutual cooperation are there for the development of this whole area. 1 visualise a day when all these areas will be united administratively, not for exploitation, but for common development, for mutual understanding and or mutual cooperation.

When I first went there, there was no road. I found one British officer who was there. He was enjoying life. He was very popular because he used to dance and drink and wrote poetry. But he was clever. He wanted that the people should be divided and ruled. But today real national integration has taken place. This is not assimilation. And the selection of officers should be very good. I say, those boys and girls who are educated, who are developed, they must be chosen as officers and no outsiders either from Punjab or other States should be there. I know-before the Chinese aggression, there were many top officers who were corrupt; they were only wining and womanising. All this created a very bad impression. We wish that a lot of competent and

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good officers should go there and the young boys and girls there should be employed.

With these words, I support the motion with all my good wishes.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I welcome this Bill because this is a step in the right direction. After 28 years of denying Arunachal Pradesh representation in Parliament in the proper sense of the word we are now, through this Bill, rectifying what has been obviously a very bad error on the part of the Government. I wish the Government would take a uniform policy with regard to all such territories and establish an Assembly in other places as well. In tact I would say that the nost deserving case for an Assembly is the city of Delhi which is economically and financially viable. Of course, the Government, for a variety of reasons, chooses not to have an Assembly in Delhi. We know, we understand why they are not doing so. But I would like to tell the Minister that he ought to do some heartsearching. The only representation that there Was. under some pretext or the other, has been supreseded. Nevertheless, even if it takes a step in the right direction we are the first to support this step. There are many more things to be done.

The first thing that ought to be done now is to put Arunachal Pradesh firmly and squarely in the vision and consciousness of Delhi. It ...hould not be another Pradesh in the realm of darkness. In this regard I would like to read out what appeared in the Statesman, not in connection with Arunachal Pradesh. This is a reflection On what really goes on with this Government.

This is Statesman dated the 23rd April. Under the caption "Himachal Pradesh, a Forgotten Territory" it says that there is a territory in Himachal Pradesh which the Government has not administered at all. There ar« no revenue officials there nor has the Government executed any plan for it. There have been' earthquakes there and what happened to the people there nobody knows. This is what the paper says. If this is happening in Himachal Pradesh, this must be happening in other areas in the North Eastern belt where the people of India have not fairly developed consciousness about it. I would suggest the Gov-jrnment should take a number of steps to see that the people of India lo to Arunachal Pradesh as if it is a pilgrim centre. One can cite instances from the mentioning, about Arunachal Puranas Pradesh. Bomdella should be made a tourist centre. I think no more fitting reply can be given to the Chinese than this. Bomdella should be developed as a tourist centre. I would suggest to take some of us Parliamentarians in Parliamentary а delegation.

The honourable Minister might say that a lot is being done in the North Eastern areas. Just a moment ago he said that plannning is going on every well. He might say that in fact they are doing wonders. On page 18 of the-report put out by the Ministry of Home Affairs, of which he is the Cabinet Minister, he says that the Plan investment is Rs. 36 I am sorry it is Rs. 64 crores. crores Whatever it is, even this amount spent on the Plan is hardly adequate. In per capita terms it turns out to be only one-third of the national level. So, I would suggest that the Government should indeed take a much more serious attitude, a much more responsive posture, as far as planning in this area goes. For example, 60 per cent of Arunachal is under forests and this provides about Rs. 2 crores of revenue per year. What happened, for example, to the proposal for having a paper and pulp factory in Kamong? It is lying in cold storage. What happened to the proposal for a Rs. 45 Administration's The Government has crores road plan? given only Rs. 2.5 crores. What about the Administration's request for a major power plant?

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Now Arunachal Pradesh can generate an enormous amount of electric power, both hydro-electric and through other methods. Nevertheless there has been hardly any development. The Administration's request was for Rs. 12 crores. The Government has given Rs. 3 crores. And to-day only 2 per cent of the villages of Arunachal are electrified.

So, I would say in conclusion the following three things for the consideration of the Government. Number one, the Government must seriously consider what the Arunachal Administration has already submitted to the Government. For example, the Arunachal Council on November 9, 1974 passed the following resolution:

This is a resolution not passed by the steps to save the local people from proselytisation by alien Christian missionaries. A section of the officials in the Administration have a committed hand in such activities."

The is a resolution not passed by the Bharatiya Jan Sangh Working Committee; it is a resolution passed by the Arunachal Council appointed by the Centre. And this resolution has been sent to the Government. What have they dr 3 about it? It is not against Christi -.r missionaries here; it is against alien Christian missionaries.

Secondly, I really wonder whether the Government is responsive at all to the kinds of information which the Administration supplies. For example, recently the Government of India inducted into the Joint Intelligence organisation in the Ministry of Defence a person against whom the Arunachal Council, through the Administration, protested very vigorously saying that he was a suspected spy for Pakistan during the Bangladesh war. Now, in spite of the Arunachal Government's protest, this man has been appointed "to the Joint Intelligence organisation in the Ministry of Defence. Under what circumstances did a Cabinet Minister intervene in his favour? Now, the Arunachal Government-1

know some representatives there-are very exercised about it. HOJV can you have elements in the intelligence organisation when your own Government, in this particular case, the Arunachal Council, protest against it? I would like to know from the Minister whether indeed he is going to take serious note of the kind of intelligence activities that are going on in that area and also whether when the Government there protests, the Government will make a thorough investigation and give an appropriate answer. Finally, Sir, I would urge that the Government should immediately take a parliamentary delegation there. Secondly, it must allow healthy political activity to take place without foreign interference. Thirdly, there must be an economic cell either in the Planning Ministry or in the Home Ministry which will concentrate on the development of forests and power in these areas. And finally I would say the Government should consider continuing and imposing more vigorously the ban on foreigners moving in that area. Thank vou.

SHRI NABIN CHANDRA BURAGO-HAIN (Assam): Mr. Deputy Chairman, Sir, I rise to welcome this Constitution Amendment Bill which relates to an area which occupies a place in the extreme north-eastern part of India. It carries strategic importance because it has got about 2,030 kilometres of international border where China, Burma and India meet. This is an area inhabited by many tribes. It may be called a mosaic of tribes. I would like to mention some of the names of those tribes. It is a land

inhabited by a mosaic of 5 P.M. Tribes like Monpas, Sardupen,

Bagnis, NISI, Apatanis. Hill Miris, Tagins, Adi, Mishimis, Khamtis, Tapaons, Singhphos and many other smaller tribes. Each tribe has its own language and Khemtis have their own script. These tribes are defenders of our north-eastern frontiers. They have been defending all along the north-eastern frontiers of our country. The people of Arunachal have been j proving to be up and doing to develop themselves. I would like to draw the attention of the House to the fact that till the advent of independence of India these people were kept in darkness with a purpose. Only when India became independent they saw light. Then they could see and they could contact the fellow Indians. In so short a time after Independence, they have developed to a great extent. I would like to share with the House some information I have with regard to their development in the field cl education in that area.

Now they have a College at Pasi-ghat; 20 Higher Secondary Schools, 65 Middle English Schools and 47b Primary Schools. They have now got a Buniadi Siksha Bhavan, one Gram Sevak Training School and one I.T.I-The total number of students will be about 38,000. Arunachal has produced 58 graduates. 4 medical graduates and even three I.A.S, officers. Arunachal has now about 3,148 km vehicular roads. In the year 1962 we did not have sufficient vehicular roads and therefore Indian forces could not fight the Chinese effectively in 1962 when they attacked us. After that they have developed road communications.

The hon. Minister has already slated that for the purpose of administration, they have got a Pradesh Council consisting of representatives of Zila Pari-shads. This Council advises the Commissioned on matters of administration. Five members of the Pradesh Council act as Counsellors to the Chief Commissioner in matters of day-to-day administration.

Now, Sir, they are very successful in working their democratic institutions like the Prad-esh Council and Zila Parishads which they have set up. They are quite fit to have beir own administration as the rest of India has and they are quite fit to administer themselves. So, Sir, tb.is proposal to extend the same administration as the test of India is having to that part is really a welcome proposal. So, I welcome this Bill. But I would like to draw the attention of the honourable Home Minister to one issue: There should be a planned programme for the administration of this area and there should be a provision to the effect that the districts should be administered by the people from this area alone and the District Collector or the Deputy Commissioner or the head of the administration should be from among the people of this area only. If this is done, I think, Sir, that, by and large, they would be able to have the best administration.

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I again welcome this Bill and \* support it.

SHRI BHUPESH GUPTA (West Bengal): Naturally, everybody will welcome this Bill, Sir. I also join in welcoming it insofar as it goes. Now we have reached a stage when we have to discuss as to how to deal with this category of the States and Union Territories because, I think, some rethinking is called for with a view to strengthening the democratic elements in the so-called Union Territories and it is good that we have accepted their request to provide them with a Legislative Assembly. That is what should be done.

Sir, I listened to the speeches of the honourable Members and of the speech of Mr. Goswami in particular. He expressed certain apprehensions about certain officers who are being sent there, sent to this area, and I share his apprehensions and his sentiments because the officers who are sometimes sent there have no idea of the people, nor of the locality nor of the culture of the people there and

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least of all, about their aspirations and wishes and s° on and they behave as usurpers in most oases, if not much worse. Only yesterday. Sir, I received a letter from a lady, an employee in the Geological Survey of India Office there. I do not know her. Probably, she reads our names in the newspapers and has addressed a letter to me. It has come from Tripura. She works in the GSl office as... (In-temuatkm®)... . Sir, will the honourable lady Members kindly listen? Sir, I think Mr. Om Mehta is the greatest disturber, especially when women Members are by his side. Now, Sir, the letter I have received is from a Steno-typist. She has given her name. But I would not mention her name and the letter has been written to the Minister of Steel and the other Ministers and a copy of that letter has been endorsed to me. In that letter. Sir, she has complained that she is finding it extremely difficult to work in her office because the boss there, who Is an outsider, is all the time harassing her and indulging in all kinds of things which I need not talk about here and has made her life abosultely miserable. Well, if anybody does this outside, he will be charged with eveteasing or whatever you may like to call it, if not worse.

SHRI OM MEHTA: We will find out the facts.

SHRI BHUPESH GUPTA: This is the kind of thing which is being done in the GSI Office in the Union Territory not Union Territory now. but a full-fledged State, by an officer in the GSI Office.

SHRI OM MEHTA: Sir, Tripura is a State and not a Union Territory.

SHRI BHUPESH GUPTA: I know that Tripura is a State. I believe. Sir, on that account no evewteasing is allowed there. Or, have you issued any directives that in a Union Territory you cannot do it and in a State you can do it? So, this is the kind of thing that is being done there. I think that there is substance in what my friend, Shri Goswami, said. There are complaints about these people and these people go there for a short period and indulge in all kinds of things. I have mentioned it, Sir. The Home Ministry should make inquiries with regard to Tripura thing which I have brought in, because there are many such others in Arunachal Pradesh, etc., who behave in this manner. Therefore, you should be particular about selecting your officers. It is very, very important, especially in the Union Territories, where legislatures do not have proper authority and the Government is of a limited type and much under the control and direction and fascism of the Centre. That is why I say that you should be careful in the matter of selection of officers. You have provided for a Legislative Assembly here and everything has been done. I do not know how things are going to be handled with regard to the development of Arunachal. Since I have got our friend, Mr. Pai, sitting opposite, how can I resist the temptation of bringing to his knowledge something to show how his Ministry sometimes behaves? 1 will be asked, how this is relevant here? It is relevant because we are faced with the problem of the development of backward areas. We find that some Chief Ministers and others take it into their heads that the development of backward areas should be left to monopoly houses and other private sector business people rather than to the State Government or, fer that matter, to the agencies of the Central Government. Sir, recently we have published in the journal, which I have the honour to edit, a circular issued by Mr T. A. Pal's Ministry under the signatures of one Mr. S. K. Sahgal, Joint Secretary to the Government of India. This is a circular issued to all State Industries Secretaries, all State Directors of Industries, all State Industrial Development Corporations and all Administrative Ministries. This circular has directed them to sell public sector

undertakings created by the State Development Boards to private people. Not only that. They say that it should be said after it is made a running concern. Sir, I quote;

"Sale of such shares should be made only after the project has gone into full commercial production...

### Here it is said;

"I am directed to refer to this Ministry's letters of even number dated 8th February, 1971, and 8lh February, 1973, relating to the pal-tern of shareholding in companies promoted by State Industrial Development Corporations for implementing projects covered by letters of intent/industrial licences issued in favour of State Industrial Development Corporations and other promotional corporations to retate their funds in the interests of further industrial development, Government of India will have no objection to the disposal of their holdings in companies promoted by them, subject to the following conditions

And one of the conditions is:

"Sale of such shares should be made only after the project has gone into full commercial production . .

I hope this approach will not be extended for the development of this area. Mr. Pai knows very well. It is a secret circular issued. . .

SHRI T. A. PAI: It is a public circular; it is not a secret circular. I! has been issued to all State Governments.

SHRI BHUPESH GUPTA; I am very glad. But you have not given a copy to us... (Interruption)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Mr. Bhupesh Gupta 236 R.S.—6 is a 'public undertaking'. He should have not a copy of it. . . (Interruption).

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SHRI BHUPESH GUPTA: You have not understood anything.

You have issued it to State Industries Secretaries and others. It does not necessarily become a public document; You have not published it in newspapers. Gn the contrary, the other day, a delegation of Bharat Heavy Electricals went to meet the Prime Minister and she told them that as far as India Scooters were concerned, this is an exceptional case-This is one type of experiment. This impression we got from the newspapers. Here is a circular which you have issued to State Governments, the Ministers concerned., .

SHRI T. A. PAI: I would like to make a clarification on this issue. The State Government Development Corporations were brought into existence by the States for developing or promotional agencies for getting licences from them, building up the infra-structure and bringing industries into existence. Now, for want of money all the Letters of intent have been completely frozen. They have been pressurizing the Central Government that they should be permitted to unload the share eapital... (Interruptions)

SHRI RABI RAY: What is happen, ing, Sir.

MR. DEPUTY CHAIRMAN: You know very well what is happening.

SHRI RABI RAY; I want your intervention. Are we discussing industrial grants?

SHRI BHUPESH GUPTA: You were very right when you said that he was well aware. I think he is more aware than anyone else. What is happening there? They are issuing letters oi intent to the monopoly houses. [Shri Bhupesh Gupta]

(Interruptions), I therefor<sup>^</sup> say that such things should not happen. Development should be undertaken. It is a very sensitive area. Intelligence activities and CIA activities are very much there. Now, Mr. Brahmananda Reddy, you should know very well that men like Dr. Chenna Reddy should not be sent. Kindly don't senc such people for goodness sake. Send others, but not like Dr. Chenna Reddy. He has violated all the norms.

MR. DEPUTY CHAIRMAN: I have already heard you.

SHRI BHUPESH GUPTA: He wants films to be taken. He wants Ganesh Ji's temple to be constructed in the Raj Bhavan. If a Muslim comes, he will want a mosque. If a Buddhist comes, something else will be there and we will have a gallery of temples, mosques and shrines in Government houses. As you know, there are corruption charges against him.

MR. DEPUTY CHAIRMAN; You will have to finish now.

SHRI BHUPESH GUPTA; I am finishing. I know when I talk about Chenna Reddy, you get upset.

MR. DEPUTY CHAIRMAN: The moment you get away from the subject, I get upset.

SHRI BHUPESH GUPTA: Aruna-chal Pradesh will be having a Governor and I want to say what kind of a Governor should not be sent there. This is the relevance. People should not be wise after the event. Mr. Brahmananda Reddy is very well known t0 Chenna Reddy. They have been chums at one time, one in the Government house and the other in the Finance Commission, one here and the other there. I am asking you not to send men like Chenna Reddy. I do not know why he has been sent to Uttar Pradesh to indulge in all kinds of things. The State should be allowed to develoc The retired I.C.S. or I.A.S. men should not be sent as The Governors should not be Governors. bureaucratic. This is the strong point that I want to make. We are developing into the habit of retiring our I.C.S. and I.A.S. men and Governors. sending them as Some educationists can be appointed as Governors or some politicians can be appointed as Governors. Some of you can go there. But the I.C.S. and I.A.S. men should not be made Governors, especially because some of them indulge in all kinds of undersirable activities and so on. I wish well of Arunachal and I hope that democratisation development will take place there. The officers like the ones 1 have mentioned should not be sent there. whether it is the Governor or the Tribal Officer. I fully agree with the sentiments expressed by friend from Assam. They know very mv well what havoc they have created there by their behaviour. Mr. Brahmananda Reddy knows very well. He is a judge of affairs of men. He may not have been in the affairs himself.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Sir, Shri Bhupesh Ji is a respected leader in the House and he has the freedom to travel beyond Arunachal Pradesh. Therefore, it is hardly the place for me to comment on the industrial policy or on the suitability of the appointment of Governors in various States. Of course, I know Dr. Chenna Reddy very well and, therefore, I do not speak about the subject just now.

Now, Sir, the point is, as Mr. Gos-wami has rightly said, in areas like this, right type of officers will have to be sent. 1 entirely agree with him. Much depends upon the person who does the administrative work there. And I hope the people that are sent there have the sympathy and the aptitude to look to the needs of the area and the people there. Therefore, Sir, I agree with him.

Secondly, Sir, it is true that people in those areas, specially this type of

people are not only peace-loving but they are very proud and very sensitive and, therefore, they react sharply if injustices are done or are sought to be done. We keep that in nund.

Mr. Goswami has also said about reservations, etc. Of course, adequate safeguards through reservations have been provided to ensure the local candidates get a preference for Government jobs.

Sir, so far as Mr. Subramanian Swamy's point is concerned, as you all know, there is a North-Eastern Council where the units there will take part, and it is presided over by the Governor of Assam. And certain moneys have been set apart for the development of those areas in the hands of the North-Eastern Council. They discuss the subjects and take into consideration the special needs and then they try to cater to the needs of various places in those areas. Mr. Subramanian Swamy has correctly spoken on some points. He brought in Delhi also. He did not dilate on it. But all the same, as you know, Delhi is a national capital and there can be no two opinions that it should be under the effective control of the national government. As you know. Sir, regarding the legislature and the council of ministers as in Part C States, long time ago, an experiment was tried and it has been found to be wanting. Whatever that may be, there are several local bodies in this area and, naturally, constant it has been engaging the attention of the Home Ministry for several years to think of a suitable agency or agencies. And I can only say just now that it is under the consideration of the Home Ministry. Delhi, as you all know, is an urban area. Its problems are different like the water supply, housing, slum clearance, power supply, etc., etc., Which are absolutely different from the problems relating to the areas like Arunachal Pradesh.

So far as power development is concerned, I may tell Mr. Subramanian Swamy that today, the installed power capacity is 3,448 KWs. and over 60 villages have been already electrified. I may also say for his information that there is no alien Christian missionary in Arunachal I Pradesh. And you are also aware of the innerline regulation which requires that any outsider, if be has to go in, has to take a permission from the local authority------ the Deputy

Commissioner.

SHRI SUBRAMANIAN SWAMY: May I just interrupt you? 1 raised this in the context of the reports that appeared, including the Prime Minister's interview with the UPI Correspondent. They have admitted that on the NEFA border, foreign agencies have operated. The Prime Minister said that it was around 1962. But several books have come out with this. It is in this context that 1 have mentioned it.

SHRI K. BRAHMANANDA REDDY: We have to take effective measures to safeguard against the activities of the foreign agencies. And you ar~e all aware that this territory of Arunachal Pradesh has about 1300 Kms. of international border. Therefore, we realise that Now, Sir, I tempted him. At the time when the Home Minister goes there, some friends like Mr. Subramanian Swamy, if he does not give trouble, can also come.

Sir, the pre.investment survey of forest resources is in progress. The Industrial Development Ministry of the Government of India is thinking about a paper mill there.

In fact, there have been several schemes from several areas in this area including Assam, Nagaland, etc. etc. and some of them might have been cleared, I do not know, I am not aware. The area being a huge forest area naturally there is temptation for every administrative unit there to think of a paper mill and then come to the Government of India for setting up one. 167 Constitution (thirty.seventh

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[Shri K. Brahmananda Reddy] Now, Sir, you may be knowing that once while speaking about Nagaland Mr. Rajnarain was saying that Para-suram Kund is in Nagaland. (InetrmpUon)

AN HON. MEMBER: But, 1 may say that peopfe from all parts of the country come to Parasuram Kund, which is in Lohit District of Aruna-chal Pradesh.

SHRI JAGDISH JOSHI (<u>\Iadhya</u> Pradesh): Krishna's Rukmini also came from Arunachal Pradesh.

SHRI K. BRAHMANANDA REDDY: Rukmini also came from Arunachal Pradesh, it is good.

Therefore, Sir, I have nothing more to add. I am thankful to the hon. Members for giving this Bill this unanimous support that it deserves, Thank you.

MR-DEPUTY CHAIRMAN; The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided,

MR. DEPUTY CHAIRMAN: Ayes-147; Noes-Nil.

AYES-147

Abid, Shri Qasim Ali

Adivarekar Shrimati Sushila Shankar.

Advani, Shri Lal K.

Alva, Shrimati Margaret

Amla, Shri Tirath Ram

Anandam, Shri M, Anandan, Shri T. V.

Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa, Shri Jamna Lal Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chakrab.arti, Dr. B. K. ChandiM Shekhar, Shri Chandrasekhar, Shrimati Maragathani Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chettri, Shri K. B. Choudhary, Shri N. R. Chowdhuary, Dr. Chandramanilal Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram, Das, Shri Bipinpal Dhabe, Shri S, W. Dikshit, Shri Umashankar Gadgil, Shri Vithal Ganguli, Shri Salil Kumar Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jha, Shri Kamalnath Joshi, Shri Jagdish

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Joshi, Shrimati Kumudhen Manishan-	Murthy, Shri B. P. Nagaraja
kar	Musafir, Shri Gurmukh Singh
Kalaniya, Shri Ibrahim	Narasian, Shri H. S.
Kalp Nath, Shri	Nizam-ud-Din, Shri Syed
Kalyan Chand, Shrl	Nurul Hasan, Prof. S.
Kamble, Prof. N. M.	Pai, Shri T. A.
Kapur, Shri Yashpal	Panda, Shri Brahmananda
Kesri, Suri Sitaram	Parashar, Sari V. R.
Khan, Shri Khurshed Alam	Patil. Shri Deorao
Khan, Shri Maqsood Ali	Patil, Shri Gulabrao
Khan, Prof. Rasheeduddin	Pradhan, Shrimati Saraswati
Kollur, Shri M. L.	Prasad, Shri K. L. N.
Kripalani, Shri Krishna	Punnaiah, Shri Kota
Krishan' Kant, Shri	Puri, Shri D. D.
Krishna, Shri M. R.	Raha, Shri Sanat Kumar
Krishnaswamy, Shri K. A.	Raju, Sari V. B.
Kulkarni, Shrimati Sumitra G.	Rao, Shrimati Rathnabai Sreeniyasati
Kureel Urf, Talib, Shri P. L.	Rao, Shri V. C. Kesava
Lokesh Chandra, Dr.	Ray, Shri Rabi
Lotha, thri Khyomo	Reddy, Shri K. Brahmananda
Mahanti, Shri B. C.	Reddy, Shri Gaddam Narayana
Mahapatro, Shri L.	Reddy, Shri Janardhana
Majhi, hhri C. P.	Reddy, Shri K. V. Reghunatha
Makwana, Shri Yogendra	Reddy, Shri Mulka Govinda
Malaviya, Shri Harsh Deo	Reddy, Shri R. N. A had store "
Mali, Shri Ganesh Lal	Roshan Lal, Shri
Mehta, Shri Om	Saleem, Shri Mohammad Yunus
Menon, Shrimati Leela Damodara	Sangma, Shri E. M.
Mirdha, Shri Ram Niwas	Savita Behen, Shrimati
Mishra, Shri R. K.	Seyid Muhammad, Dr. V. A,
Mukherjee, Shri Kali 🛛 🖳 🗠 🖓	Shahi, Shri Nageshwar Prasad
Mukherjee, Shri Pranab	Sharma, Shri K. L.
Mukhopadbyay, Shrimati Purabi	Sharma, Shri Yogendra
Mulla, Shri A. N.	Shastri, Shri Bhola Faswan
Munda, Shri B. R.	Shekhawat, Shri Bhairon Singh

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Shishir Kumar, Shri a Das , and	Wajd, Shri Sikander Ali
Shukla, Shri Chakrapani	Yadav, Shri Shyam Lal
Shukle, Shri M. P.	NOES-Nil
Singh, Shri D. P. and Color and	The motion was carried by a majo.
Singh, Shri Inder	rity of the total membership of the House and by a majority of not less
Singh, Shrimati Jahanara Jaipal	than two-thirds of the Members
Singh, Shri Kameshwar	present and voting.
Singh, Shri Mohan	MR. DEPUTY CHAIMAN: Now, let us take up the clause-by-clause con- sideration of the Bill.
Singh, Shrì Nathi	Clause 2-Amendment of Article 2394
Singh, Shrl Parbhu	
Singh, Shrimati Pratibha	MR. DEPUTY CHAIRMAN: The question is:
Singh, Shri Ranbir itus in storiet	"That clause 2 stand part of the
Singh, Shri Sultan 🤃 i Dort i	Bill." Just to a start a
Singh, Shri Triloki 🦳 👘 🖓 (1992) 1993	The House divided.
Singh, Dr. V. B. as the stand	t iB22.000¥ mikh 1
Sinha, Shri Awadheshwar Prasad	MR. DEPUTY CHAIRMAN: Ayes- 147; Noes-Nil.
Sinha, Dr. Ramkripal	<ul> <li>The second se</li></ul>
Suna, Dr. Ramkripar	
Sisodia. Shri Sawaisingh	AYES147
	AYES-147 and Ali
Sisodia. Shri Sawaisingh	AYES—147 and Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri	AYES-147 and Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K.
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri J. Ang. Sultan, Shrimati Maimoona	AYES147 and Additional Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret (1977, 1982).
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri da Aug. Sultan, Shrimati Maimoona Swamy, Shri Subramanian	AYES147 and Andrew Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret (1997, 1992). Amla, Shri Tirath Ram
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri da Abay Sultan, Shrimati Maimoona Swamy, Shri Subramanian Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib	AYES147 and Additional Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret and Advisa Amla, Shri Tirath Ram Anandam, Shri M.
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri da Baga Sultan, Shrimati Maimoona Swamy, Shri Subramanian Swu, Shri Subramanian Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib Thakur, Shri Gunanand	AYES147 and Additional Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret and Andrika Amla, Shri Tirath Ram Anandam, Shri T. V.
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri da daga Sultan, Shrimati Maimoona Swamy, Shri Subramanian Swamy, Shri Subramanian Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S.	AYES147 and Ali Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret (1977, 1971) Anla, Shri Tirath Ram Anandan, Shri T. V. Arif, Shri Mohammed Usman (1974)
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri da da da da Sultan, Shrimati Maimoona Swamy, Shri Subramanian Swu, Shri Subramanian Swu, Shri Scato Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal	AYES147 and Additional Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret (1977, 1972) Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman (1974) Avergoankar, Shri R. D. J. Addition
Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swamy, Shri Subramanian Swamy, Shri Subramanian Swu, Shri Scato Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal	AYES147 and Ali Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret and Arian Anandan, Shri Margaret and Anandan, Shri T. V. Anandan, Shri T. V. Arif, Shri Mohammed Usman Adva Avergoankar, Shri R. D. J. Anandan
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Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri (d. 1994) Sultan, Shrimati Maimoona Swamy, Shri Subramanian (1994) Swu, Shri Subramanian (1994) Swu, Shri Scato Swu, Shri Scato Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Talbor (2005) Tripathi, Shri Kamlapati Subre (2005)	AYES147 and Ali Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret and Alva Amla, Shri Tirath Ram Anandam, Shri T. V. Anandan, Shri T. V. Arif, Shri Mohammed Usman Adva Avergoankar, Shri R. D. J. And Alva Barman, Shri B. D. (1997) Berwa, Shri Jamna Lal Bhardwaj, Shri Jagan Nath
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Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 - 1996 -Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati . a Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Dr, Chandramanilal Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram 4.2 E. (adv Das, Shri Bipinpal tani⊂ naj-ra Deo, Shri K. P. Singh Deo Sharan, Shri Vijay Bhushan Dhabe, Shri S. W. E CR Storma Dhulap, Shri K. N. 19<sup>1</sup> F Dikshit, Shri Umashankar  $\geq 0.5 \times$ Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. March 798 (14) \_d. . .) !r Gadgil, Shri Vithal ÷. •. . Ganguli, Shri Salil Kumar  $c (J) \geq 0$ Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana Gujral, Shri I, K. - 12 - Sa 5-Gupta, Shri Bhupesh in the Hashmi, Shri S. A. Himmat Sinh, Shri Des Columb Imam, Shrimati Aziza - h-i Jain, Shri Dharamchand 1.1.8.2.1 Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishankar Kalaniya, Shri Ibrahim 👋 🕅 💭 neak will be Kalp Nath, Shri

Kalyan Chand, Shri Kamble, Prof. N M. Hanner Kapur, Shri Yashpal ाजी केंद्रेन रोपकी Kesri, Shri Sitaram Khan, Shri Khurshed Alam distur o o∉ 101.9 Khan, Shri Maqsood Ali na**s** du A Khan, Prof. Rasheeduddin , adulti Kollur, Shri M. L. and south Kripalani, Shri Krishna 😤 ភាំងសារាស់។ Krishan Kant, Shri Puri: Sult 9 P. Krishna, Shri M R. Rutto The Krishnaswamy, Shri K. A. Kulkarni, Shrimati Sumitra G. + Ft Kureel Urf. Talib, Shri P. L. 16 .6 9 Lalbuaia, Shri art Ballin in a se Lokesh Chandra, Dr. and without Lotha, Shri Khyomo althum Sult Mahanti, Shri B. C. Badd Light Shart Mahapatro, Shri L. a il a diado Majhi, Shri C. P. 1984 B Makwana, Shri Yogendra 1. de 197 Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal 1.2 いろん Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas 4. **.** . . Mishra, Shri R. K. Mukher**jee, Shr**i Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. 1. 1. A. A. Munda, Shri B. R. 1.123 Murthy, Shri B. P. Nagaraja Τ. Musafir, Shri Gurmukh Singh Narasiah, Shri H. S.

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Nizam-ud-Din, Shri Syed	Shukla, Shri M. P.
Nurul Hasan, Prof. S.	Singh, Shri D. P.
Pai, Shri T. A.	Singh, Shrimati Jahanara Jaipal
Panda, Shri Brahmananda	Singh, Shri Kameshwar
Parashar, Shri V. R.	Singh, Shrì Mohan
Patil, Shri Deorao	Singh, Shri Nathl
Patil, Shri Gulabrao	Singh, Shri Parbhu
Pradhan, Shrimati Saraswati	Singh, Shrimati Pratibha
Prasad, Shri K. L. N.	Singh, Shri Ranbir
Punnaiah, Shri Kota	Singh, Shri Sultan
Puri, Shri D. D.	Singh, Shri Triloki
Raha, Shri Sanat Kumar	Singh, Dr. V. B.
Raju, Shri V. B.	Sinha, Shri Awadheshwar Prasad
Rao, Shrimati Rathnabai Sreenivasa	Sinha, Dr. Ramkripal
Rao, Shri V. C. Kesava	Sisodia, Shri Sawaisingh
Ray, Shri Rabi	Sukhdev Prasad, Shri
Reddy, Shri K. Brahmananda	Sultan, Shrimati Maimoona
Reddy, Shri Gaddam Narayana	Swamy, Shri Subramanian
Reddy, Shri Janardhana	Swu, Shri Scato
Reddy, Shri K. V. Raghunatha	Talib, Shri N. S.
Reddy, Shri Mulka Govinda	Tanvir, Shri Habib
Reddy, Shri R. N.	Thakur, Shri Gunanand $\mathcal{P}_{\mathcal{A}_{\mathcal{A}},\mathcal{B}_{\mathcal{A}},\mathcal{B}_{\mathcal{A}},\mathcal{A}}$
Roshan Lal, Shri	Tilak, Shri J. S. :
Saleem, Shri Mohammad Yunus	Tiwari, Shri Shankarlal
Sangma, Shri E. M.	Tiwary, Pt. Bhawaniprasad
Savita Behen, Shrimati	
Seyid Muhammad, Dr. V. A.	Totu, Shri G. C.
Shahi, Shri Nageshwar Prasad	Tripathi, Shri Kamlapati
Sharma, Shri K. L.	Trivedí, Shri H. M.
Sharma, Shri Yogendra	Tyəgi, Shri Məhavir
Shastri, Shri Bhola Paswan	Venigalla Satyanarayana, Shri
Shekhawat, Shri Bhairon Singh	Vyas, Dr. M. R.
Shishir Kumar, Shri	Wajd, Shri Sikander Ali
Shukla, Shri Chakrapani	Yaday, Shri Shyam Lal
. –	

NOES—Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

Clause 3—Amendment of Article 240 MR. DEPUTY CHAIRMAN; The question is:

"That clause 3 stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes -147 Noes—Nil.

YES-147

Abid, Shri Qasim Ali. Adivarekar, Shrimati Sushila Shan-kar Advani, Shri Lal K. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa, Shri Jamna Lal Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri

Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Dr. Chandramanilal Chundawat, Shrimati Lakshmi Ku-marl Das, Shri Balram Das, Shri Bipinpal Dhabe, Shri S. W. Dhulap, Shri K. N. Dikshit. Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil, Shri Vithal Ganguli, Shri Salil Kumar Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupes'h Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishan-kar Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesri, Shri Sitaram

Khan, Shri Khurshed Alam Khan, Shrf Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna. Shri M. R. Krishnaswamy, Shri K. A. Kulkarni, Shrimati Sumitra G. Kureel Urf. Talib, Shri P. L. Lokesh Chandra, Dr. Lotha, Shri Khyomo Mahanti, Shri B. C. Mahapatro,, Shri L. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mishra, Shri R. K. Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiafi, Shri H. S. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Pai, Shri T. A. Panda. Shri Brahmananda Parashar, Shri V. R. Patil, Shri Deorao

Patil, Shri Gulabrao Pradhan, Shrimati Sarasv/ati Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri, Shri D. D. Raha, Shri Sanat Kumar Rajnarain, Shri Raju, Shri V. B. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Ray, Shri Rabi Reddy, Shri K. Brahmananda Reddy, Shri Gaddam Narayana Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Roshan Lal, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Savita Behen, Shrimati Seyid Muhammad, Dr. V. A. Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shekhawat, Shri Bhairon Singh Shishir Kumar, Shri Shukla, Shri Chakrapam Shukla, Shri M. P. Singh, Shri D. P. Singh, Shri Inder Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshv.r3r Singh, Shri Mohan

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Singh, Shri Nathi The House divided. Singh, Shri Parbhu Singh, Shrimati Pratibba Singh, Shri Ranbir 11.22 Singh, Shri Sultan ल्<u>म</u>े भी म Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sinha, Dr. Ramkripal л <sup>р</sup> Sisodia, Shri Sawaisingh 😴 Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swamy, Shri Subramanian ahte di. Swu, Shri Scato <sub>P. 1</sub>. die der Talib, Shri N. S. LES SHOK Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. CLIPPE E F Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Stella S Totu, Shri G. C. u' 1.... Tripathi, Shri Kamlapati green Press Trivedi, Shri H. M. A mailton. Tyagi, Shri Mahavir. Venigalla Satyanarayəna Shri, 🖓 🕬 Vyas, Dr. M. R. 42° as 1 - 94 Wajd, Shri Sikander Ali in na sun t Yadav, Shri Shyam Lal 1. A. B. NOES-Nil 1 d . . . P The motion was curried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. Clause 3 was added to the Bill, Kumari Clause 1, the Enacting Formula and the Title MR. DEPUTY CHAIRMAN: The question is: "That Clause I, the Enacting Formula and the Title stand part of the Bill."

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MR. DEPUTY CHAIRMAN: Ayes-147; Noes-Nil. AYES-147 11.14 1.14 Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. : 12 <u>ر م</u> ι : Alva, Shrimati Margaret Amla, Shri Tirath Ram e 1121 – E Anandam, Shri M. and Int Call Anandan, Shri T. V. 12 Arif, Shri Mohammed Usman ...... Avergoankar, Shri R. D. J. ાં જે તાલ વાળો Barman, Shri B. D. Berwa, Shri Jamna Lal Date Charters 7 COLVE Bhardwaj, Shri Jagan Nath 1 Bhatt, Shri Nand Kishore real She Su an Bisi, Shri P. N. Bobdey, Shri S. B. Mitter de alter targi nde maine Borooah, Shri D. K, Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. 1.1 Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati <u>ب</u>ت. 1 Chettri, Shri K. B, 15.99 M Choudhury, Shri N. R. Chowdhary, Dr. Chandramanilal Chundawat, Shrimati Lakshmi Conflect Das, Shri Balram Das, Shri Bipinpal i ne Dhabe, Shri S. W. Dikshit, Shri Umashankar Gadgil, Shri Vithal Ganguli, Shri Salil Kumar

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Goswami, Shri S. P.	Mehta, Shri Om
Gowda, Shri U. K. Lakshmana	Menon, Shrimati Leela Damodara
Gujral, Shri I. K.	Mirdha, Shri Ram Niwas
Gupta, Shri Bhupesh	Mishra, Shri R. K.
Hashmi, Shri S. A.	Mukherjee, Shri Kali
Himmet Sinh, Shri	Mukherjee, Shri Pranab
Imam, Shrimati Aziza	Mukhopadhyay, Shrimati Purabi
Jain, Shri Dharamchand	Mulla, Shri A. N.
Jha, Shri Kamalnath	Munda, Shri B. R.
Joshi, Shri Jagdish	Murthy, Shri B. P. Nagaraja
Joshi, Shrimati Kumudben Manishan-	Musafir, Shri Gurmukh Singh 🙃
kar Kalaniya, Shri Ibrahim <sub>22 da bab</sub> ar	Narasiah, Shri H. S.
Kalp Nath, Shri	Nizam-ud-Din, Shri Syed
Kalyan Chand, Shri	Nurul Hasan, Prof. S. Mar. 3
The set of the set of	Pai, Shri T. A. E T i E The
Kapur, Shri Yashpal	Panda, Shri Brahmananda
Kesri, Shri Sitaram	Parashar, Shri V. R.
Khan, Shri Khurshed Alam	Patil, Shri Deorao
Khan, Shri Maqsood Ali	Patil, Shri Gulabrao
Khan, Prof. Rasheeduddin	Pradhan, Shrimati Saraswati
Kollur, Shri M. L.	Prasad, Shri K. L. N.
Kripalani, Shri Krishna	Punnaiah, Shri Kota
Krishan Kant, Shri	Puri, Shri D. D. Raha. Shri Sanat Kumar
Krishna, Shri M. R.	Raju, Shri V. B.
Krishnaswamy, Shri K. A.	Rao, Shrimati Rathnabai Sreenivasa
Kulkarni, Shrimati Sumitra G. $\frac{1}{2}$	Rac, Shri V. C. Kesava
Kureel Urf. Talib, Shri P. L.	Ray, Shri Rabi
Lokesh Chandra, Dr. S. B. B.	Reddy, Shri K. Brahmananda
Lotha, Shri Khyomo	Reddy, Shri Gaddam Narayana
Mahanti, Shri B. C.	Reddy, Shri Janardhana
Mahapatro, Shri L	Reddy, Shri K. V. Raghunatha
Majhi, Shri C. P.	Reddy, Shri Mulka Govinda
Makwana, Shri Yogendra	Reddy, Shri R. N.
Malaviya Shri Harsh Deo $(G_{U_{1}}) = 0$	Roshan Lal, Shri
Mali, Shri Ganesh Lal	Saleem, Shri Mohammad Yunus

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Sangma, Shri E. M. Savita Behen, Shrimati Seyid Muhammad, Dr. V. A. Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shekhawat, Shri Bhairon Singh Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Singh, Shri D. P. Singh, Shri Inder Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mohan Singh, Shri Nathi Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sinha, Dr. Ramkripal Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swamy, Shri Subrainanian Swu, Shri Scato Talib, Shri N. S. Tanvir, Shri Habib Thakur, Shri Gunanand Tiiak, Shri J. S.

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri Mahavir Venigalla Satyanarayana, Shri Vyas, Dr. M. R. Wajd, Shri Sikander Ali Yadav, Shri Shyam Lal

### NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than twothirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. BRAHMANANDA REDDY: Sir, I move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes— 147; Noes—Nil.

### AYES-147

Abid, Shri Qasim Ali

Adivarekar, Shrimati Sushila Shankar

Advani, Shri Lal K. I

Alva, Shrimati Margaret |

Amla, Shri Tirath Ram

Amdt.) Bill, 1975 186

Anandam, Shri M.	Joshi, Shri Jagdish
Anandan, Shri T. V.	Joshi, Shrimati Kumudben Manisha <b>n</b> -
Arif, Shri Mohammed Usman	kar
Avergoankar, Shri R. D. J.	Kalaniya, Shri Ibrahim Kala Nath Oktoo
Barman, Shri B. D.	Kaip Nath, Shri
Berwa, Shri Jamna Lal	Maryan Chand, Sari
Bhatt, Shri Nand Kishore	Kamole, Proi, N. M.
Bisi, Shri P. N.	
Bobdey, Shri S. B.	Kesri, Shri Sitaram
Borocah, Shri D. K.	Islan, Shri Knurshed Alam
Buragohain, Shri Nabin Chandra	Khan, Shri Maqsood Ali
Chakrabarti, Dr. R. K.	Khan, Prof. Rasheeduddin
Chandra Shekhar, Shri	Kollur. Shri M. L.
Chandrasekhar, Shrimati Maragatham	Kripalani, Shri Krishna
Chattopadhyaya, Prof. D. P.	Krishan Kant, Shri
Chaturvedi, Shrimati Vidyawati	Krishna, Shri M. R.
Chettri, Shri K. B.	Krishnaswamy, Shri K. A.
Choudhury, Shri N. R.	Kulkarni, Shrimati Sumitra G.
Chowdhary, Dr. Chandramanilal	Kureel Urf. Talib, Shri P. L.
Chundawat, Shrimati Lakshmi Kumari	Lokesh Chandra, Dr.
Das, Shri Balram	Lotha, Shri Khyomo Caster and and
Das. Shri Bipinpal	Mahanti, Shri B. C.
Dhabe, Shri S. W.	Mahapatro, Shri L. William and the
Dikshit, Shri Umashankar	Majhi, Shri C. P.
Gadgil, Shri Vithal	Makwana, Shri Yogendra
Ganguli, Shri Salil Kumar	Malaviya, Shri Harsh Deo
Goswami, Shri S. P.	Mali, Shri Ganesh Lal
Gowda, Shri U. K. Lakshmana	Mehta, Shri Om
Gujral, Shri I. K.	Menon, Shrimati Leela Damodara
Gupta, Shri Bhupesh	Mirdha, Shri Ram Niwas
Hashmi, Shri S. A.	Mishra, Shri R. K.
Himmat Sinh, Shri	Mukherjee, Shri Kali
Imam, Shrimati Aziza (1998-1997) Jain, Shri Dharamchand (1997-1997)	Mukherjee, Shri Pranab
Jain, Shri Dharamchand	Mukhopadhyay, Shrimati Purabi
Jha, Shri Kamalnath	Mulla, Shri A, N, A. & Hatherstein

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Singh, Shri Mohan Murthy, Shri B, P. Nagaraja a la di Musafir, Shri Gurmukh Singh 10.1 Singh, Shri Nathi +1 Narasiah, Shri H. S. Singh, Shri Parbhu ele 👘 🖌 着 Nizam-ud-Din, Shri Syed . ÷. . . . e Singh, Shrimati Pratibha Nurul Hasan, Prof. S. ANS CO. M. فلأنداثه أتراس Singh, Shri Ranbir Oberoi, Shri M. S. . . . Pai, Shri T. A. Singh, Shri Sultan Panda, Shri Brahmananda 5.14 . . . . . . Singh, Shri Triloki 1 A 1 A Parashar, Shri V. R. Singh, Dr. V. B. 1.41.4 155 Patil, Shri Deorao Sinha, Shri Awadheshwar Prasađ Patil, Shri Gulabrao 1 1. - . + f - c Pradhan, Shrimati Saraswati Sinha, Dr. Ramkripal استد التاريب Prasad, Shri K. L. N. Sisodia, Shri Sawaisingh - • \* . Punnaiah, Shri Kota Sukhdev Prasad, Shri Puri, Shri D. D. Salia . . I 1.14.8 Sultan, Shrimati Maimoona Raha, Shri Sanat Kumar Raju, Shri V. B. Swamy, Shri Subramanian Rao, Shrimati Rathnabai Sreenivasa Swu, Shri Scato Rao, Shri V. C. Kesava stage of the factor Talib, Shri N. S. Ray, Shri Rabi Tanvir, Shri Habib Reddi, Shri K. Brahmananda , di suata Reddy, Shri Gaddam Narayana Thakur, Shri Gunanand .21. Reddy, Shri Janardhana <sup>na</sup> (5) Tilak, Shri J. S. Reddy, Shri K. V. Raghunatha 3.80 ъ£. 2 Tiwari, Shri Shankarlal Reddy, Shri Mulka Govinda *#*1. 1.1 -Tiwary, Pt. Bhawaniprasad 👔 👘 👔 .1 Reddy, Shri R. N. włę. Totu, Shri G. C. Roshan Lal, Shri •• (1 · · · · Saleem, Shri Mohammad Yunus Tripathi, Shri Kamlapati Sangma, Shri E. M. Trivedi, Shri H. M. ert to go Savita Behen, Shrimati ., Tyagi, Shri Mahavir Seyid Muhammad, Dr. V. A. Shahi, Shri Nageshwar Prasad Venigalla Satyanarayana, Shri 17.0 Sharma, Shri K. L. Vyas, Dr. M. R. . ., al e e at e ≣a Sharma, Shri Yogendra Wajd, Shri Sikander Ali Shastri, Shri Bhola Paswan Yadav, Shri Shyam Lal Shekhawat, Shri Bhairon Singh Ē.u Shishir Kumar, Shri NOES-Nil Shukla, Shri Chakrapani The motion was carried by a majo-Shukla, Shri M. P. 5 a g 1 rity of the total membership of the House and by a majority of not less Singh, Shri D. P. 1 16 13 164 than two-thirds of the Members Singh, Shri Inder present and voting. Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar as added to a gr The Bill was passed.

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